

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No.726/2023 in W.P.(C) No.132/1988

PURNAPRAKASH SHARMA & ORS.

Petitioner(s)

VERSUS

YASHWANT SINGH FAUJDAR & ORS.

Respondent(s)

(With IA No.179779/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.179783/2022-APPLICATION FOR PERMISSION)

WITH W.P.(C) No.420/2023 (X)

(With IA No.60066/2023-GRANT OF INTERIM RELIEF and IA No.60063/2023-CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS)

Date : 08-05-2023 These petitions were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Abhigya Kushwah, AOR
Mrs. Sunita Yadav, Adv.
Mr. Pradeep Kumar Dubey, Adv.
Mr. Siddharth Rajkumar Murarka, Adv.
Mr. Rahul Kumar, Adv.
Mrs. Manisha, Adv.
Mr. Shailendramani Tripsthi, Adv.

For Respondent(s) Mr. Anuj Bhandari, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 We direct the Bar Association Committee of Bharatpur to file a counter affidavit explaining whether the resolution of the Bar Association has been withdrawn.
- 2 The Office Bearers of the Bar Association as well as the alleged contemnors shall remain personally present before this Court on the next date of listing.
- 3 List the Contempt Petition on 10 July 2023.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar